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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 219/2017 in C.P. No. 146/241-242-244/NCLT/AHM/2017

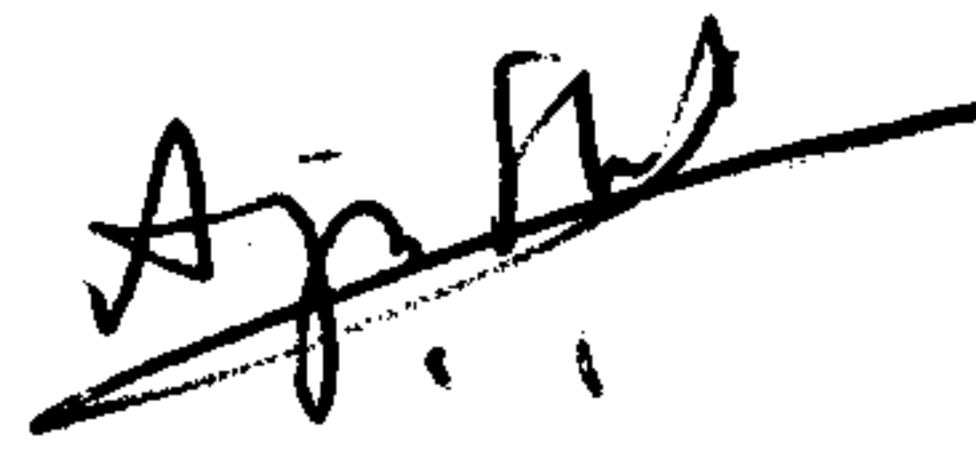
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

Name of the Company: Kiritbhai Fulchand Vakharia & Anr.
V/s.
Shweta Organises Pvt. Ltd. & Ors.

Section of the Companies Act: Sections 241, 242 and 244 of the Companies
Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Apurva Vakil	Advocate	R-1, 2, 6 to 14	
2.	A. R. Sheth	Advocate & Solicitor	Petitioner	

ORDER

Learned Advocate Mr. Arjun Sheth present for Original Petitioner/ Applicant.
Learned Advocate Mr. Apurva Vakil present for Original Respondents no. 1, 2, 6 to 14. None present for other Respondents.

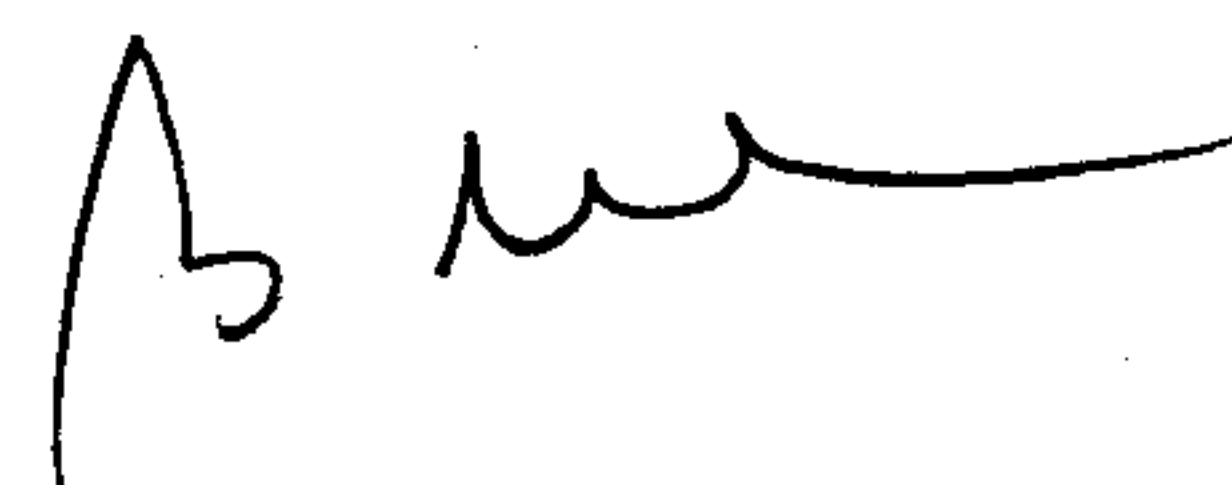
Learned Advocate Mr. Apurva Vakil filed Vakalatnama for Respondents no. 1, 2, 6 to 14.

Heard arguments of learned Counsel for petitioner and Learned Counsel for Respondents no. 1, 2, 6 to 14.

Short reply filed by Respondents no. 1, 2, 6 to 14.

Learned Counsel appearing for Respondents no. 1, 2, 6 to 14 that all the units in the building Golden point have already been sold.

IA 219/2017 filed by original petitioner seeking waiver of is admitted.




Respondents shall file their reply in IA 219/2017 within two weeks after serving copy in advance to the petitioner.

Respondents 3 to 5 shall file their short reply, if any, in the main petition within two weeks after serving copy in advance to the Petitioners. It is decided to hear both parties on the aspects of limitation, eligibility of petitioners to file petition and regarding waiver.

Petitioners shall send copy of this order ^{to} on Respondents no. 3 to 5 and shall file proof of service.

List the matter on 28.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of August, 2017.